

High Court of Jammu & Kashmir and Ladakh at Srinagar
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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Subject: Surrender of Certificate of Enrolment as an Advocate.

NOTIFICATION

No: 2310 af/2023 RG/LP

Dated: 05/10/2023

It is hereby notified that Shri Mushtaq Ahmad Dar S/O Shri Ghulam Ahmad Dar R/O Losedanow Shopian has surrendered his Certificate of Enrollment, as an Advocate, vide his application dated 22.09.2023. Therefore, his Certificate of Enrolment bearing Roll No.518/94 dated 22.08.1994 vide Notification No.32 dated 27.08.1994 and declared absolute vide Notification No.40 dated 07.10.1996, is suspended w.e.f 22.09.2023.

By Order.

(Registrar Administration)
05-10-2023
AK

No: 45744-51/RG/LP

Dated: 05/10/2023

Copy to the: -

1. Registrar Judicial, High Court Wing, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. ✓ CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to get the same uploaded on the official website of High Court of J&K and Ladakh for information of all the concerned.
4. President District Bar Association, Shopian
5. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
6. Shri Mushtaq Ahmad Dar S/O Ghulam Ahmad Dar R/O Losedanow Shopian
..... for information.

(Registrar Administration)
05-10-2023
AK